## PUNJAB GOVT. GAZ. (EXTRA), MARCH 31, 2017 (CHTR 10, 1939 SAKA)

## PART III

#### **GOVERNMENT OF PUNJAB**

#### DEPARTMENT OF EXCISE AND TAXATION

## NOTIFICATION

#### The 31st March, 2017

No. G.S.R. 14/P.A.1/1914/S.59/ Amd.(134)/2017.-In exercise of the powers conferred by section 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling me in this behalf, I, Anurag Agarwal, Financial Commissioner (Taxation), Government of Punjab, make the following rules further to amend the Punjab Liquor License Rules,1956, namely: –

### RULES

- 1. (1) These rules may be called the Punjab Liquor License (Second Amendment) Rules, 2017.
  - (2) They shall be deemed to have come into force on and with effect from the 30th day of March, 2017.

2. In the Punjab Liquor License Rules, 1956, in rule 35, in sub-rule (2), after the existing proviso, the following shall be added, namely:-

"Provided further that, if applications have not been received for all the units or groups or zones in a particular area or allotment of a licensing unit or group or zone of licensing units in a particular region or area does not seem to be in the interest of the State revenue, the Excise Commissioner may cancel the process of allotment of that region or area. To facilitate the re-allotment of such units or groups or zones, the Excise Commissioner in the interest of revenue of the State, with or without reorganizing the groups or zones may invite sealed quotations by reducing the license fee by five percent. The Excise Commissioner may direct any officer subordinate to him to invite sealed quotations on his behalf. The groups or zones may be enlarged to include all the units in that location or an area or a municipal committee or a municipal corporation or a city or a district for disposal as per the aforesaid procedure. Two types of sealed quotations in respect of allotment of pending vends shall be invited at a time,-

- (a) for each single group; and
- (b) for enlarged group or zone, or groups or zones.

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If quotations in respect of (a), for all the groups or zones of the district are received, then, the group shall be allotted individually and the quotations in respect of (b) shall be returned to the applicants without opening it. If quotations in respect of (a) are not received for all groups in the district, then, all those quotations shall be cancelled and quotations in respect of (b) shall be considered."

# ANURAG AGARWAL,

Financial Commissioner (Taxation) Government of Punjab, Department of Excise and Taxation.

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